Title: Need to bring a Bill to tackle the problem arising out of judicial intervention banning strikes/bandhs by political parties and trade unions.

SHRI SANTASRI CHATTERJEE (SERAMPORE): The question of right to strike by the working people of the country has assumed added importance in view of the judicial intervention banning strikes/bandhs called by the political parties/trade unions, etc.

The bandhs/strikes/hartals are weapons of mass protest, which have been inherited as a tradition of our freedom struggle. But judicial intervention in the legitimate mass action will jeopardise the basic tenets of our democratic body politic.

My appeal to you Sir, that in this situation, Parliament cannot be a silent spectator.

MR. CHAIRMAN: You do not go beyond the text. Please confine to the text.

SHRI SANTASRI CHATTERJEE: The Government should bring a Bill to tackle this problem.

MR. CHAIRMAN: Shri Raghuraj Singh Shakya - Not present.

Shri Manoj Kumar - Not present.